

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.329 of 1997

Wednesday, this the 5th day of March, 1997.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

1. Sasidharan Pillai, S/o Karunakaran Pillai,
Tea Maker, Departmental Canteen,
Quilon HPO, residing at Indira Bhavanam,
Menampally, Mukundapuram P.O.,
Chavara.
2. N. Sivarajan, S/o Nanupillai,
Wash Boy-cum-Bearer, Departmental Canteen,
Quilon HPO, residing at Jayamandiram,
Aasramam South, Kollam.Applicants

By Advocate Mr M.R. Rajendran Nair.

Vs.

1. Chief Post Master General,
Kerala Circle, Trivandrum.
2. Senior Superintendent of Post Offices,
Quilon.

By Advocate Mr Mathews J. Nedumpara

The application having been heard on 5th March 1997,
the Tribunal on the same day delivered the following:

O R D E R

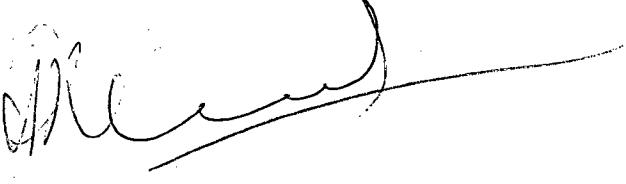
The applicants two in number who are employees of the Departmental Canteen, Quilon Head Post Office, were regularised as Government employees in the post of Tea Maker and Wash Boy-cum-Bearer in the pay scale of Rs.750 - 940 with effect from 1.10.91 by order dated 3.10.96. Their grievance is that the arrears of pay and allowances upto 16.9.96 were not paid to them despite their representations dated 12.11.96 and 13.11.96. Alleging that in the case of Railway Mail Service Canteen, Trivandrum, the employees who were parties to O.A. 1441/94 and were identically situated like the applicants have been paid the arrears of pay and allowances, the applicants have filed this

application for a declaration that they are entitled to get arrears of pay and allowances from 1.10.91 onwards and for a direction to the respondents to disburse the same to them.

2. When the application came up for hearing, Shri Mathews J. Nedumpara, ACGSC for respondents stated that the respondents would consider the representations at A-3 and A-3(a) and communicate the applicants a speaking order and act accordingly. Learned counsel for the applicants stated that the application may be disposed of with a direction to do so.

3. In the light of the statement by the learned counsel on either side at the Bar, the application is admitted and disposed of with a direction to respondents to consider the claim of the applicants for arrears of pay and allowances projected in their representation at A-3 and A-3(a) keeping in view the decision taken by them in the case of the applicants in O.A.1441/94 and to give the applicants a speaking order within a period of two months from the date of receipt of a copy of this order. The respondents are further directed that if on such consideration they decide that the applicants are entitled to the arrears of pay and allowances the monetary benefits flowing therefrom shall also be made available to them within the said period. No costs.

Dated the 5th March, 1997.



A.V.HARIDASAN
VICE CHAIRMAN

trs.

LIST OF ANNEXURES

1. Annexure A3: True copy of the representation dated 12.11.96 submitted by 2nd applicant to the 1st respondent.
2. Annexure A3(a): True copy of the representation dated 13.11.96 submitted by 1st applicant to the 1st respondent.

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